

Polavaram multi purpose project

1205. SHRI NARENDRA KUMAR SWAIN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether the Technical Advisory Committee (TAC) of Ministry has cleared the Polavaram Multi Purpose Project;

(b) if so, whether the co-basin State of Odisha, has been consulted during this clearance process;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the design flood of Polavaram project, due to existence of Inchampally Project is 36 lakh cusecs; and

(e) the standard extent procedures for clearance of inter-State projects by TAC of Government?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) The Polavaram Irrigation Project (PIP) was accepted by Advisory Committee (AC) of the then MoWR, RD & GR (now DoWR, RD & GR, Ministry of Jal Shakti) in Jan., 2009 for ₹ 10,151.04 crore at 2005-06 Price Level (PL). The first Revised Cost Estimate of the project amounting to ₹ 16,010.45 crore (PL 2010-11) was accepted by Advisory Committee in its 108th meeting held on 04.01.2011. The second Revised Cost Estimate amounting to ₹ 55,548.87 crore (PL 2017-18) was accepted by Advisory Committee in its 141st meeting held on 11.02.2019.

Central Water Commission (CWC) held two inter-State meetings on 28.09.2006 and 29.10.2007 during the process which were attended by representatives of co-basin States.

(d) CWC finalized Design Flood of PIP at 50 lakh cusecs observing codal provisions of Bureau of Indian Standard (BIS) 11223-1985. As intimated by CWC, Inchampalli project has not been considered in the design flood study of PIP for the reason that upstream storages without dedicated flood cushion have negligible effect on design flood of a project in the downstream.

(e) Procedure involved in appraisal of Irrigation, Flood Control and Multi-purpose Projects (Major and Medium) having inter-State ramifications is as below:

- "In-Principle" consent by CWC for preparation of Detailed Project Report (DPR) after establishing soundness of the project proposal submitted by Project Authorities of a State from various aspects, such as international/ inter-State aspects, hydrology, irrigation planning, brief environmental aspects, intended benefits etc.;
- Steps for Preparation of DPR and obtaining necessary statutory clearances from Ministry of Environment, Forest & Climate Change in respect of Environment Impact Assessment and Forest area etc. begin subsequently by the concerned Project Authorities. In case diversion of Scheduled Tribe population is involved, the clearance of Rehabilitation & Resettlement Plans is obtained from the Ministry of Tribal Affairs;
- DPR in complete shape is examined in CWC to finalize project cost, BC Ratio, etc. In States where Central Design and Planning Organization does not exist, CWC also checks design part of the project;
- State Government obtains concurrence of the State Finance Department for the finalized cost.
- The project proposal, thereafter, is put up to the Advisory Committee of the Ministry for its consideration.

Progress of NMCG

1206. SHRIMATI VANDANA CHAVAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) details of the projects sanctioned under the National Mission for Clean Ganga (NMCG), including the status of the projects, funds sanctioned and utilised till date, year-wise and State-wise;

(b) the expenditure on advertisements published in print and electronic media on behalf of NMCG between the financial years 2014-15 and 2019-20, year-wise;

(c) the number of meetings held by the board of trustees of the Clean Ganga Fund (CGF) since its inception, year-wise; and

(d) the steps Government has taken or proposes to take to address the issue of under-utilisation of funds under the programme?